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### (2021) 03 P&H CK 0305

## High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous Petition (M) No. 42074 Of 2020 (O&M)

Ajay Gupta And Another APPELLANT

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Central Bureau Of Investigation Bank Security And Fraud Cell New Delh

**RESPONDENT** 

Date of Decision: March 24, 2021

### **Acts Referred:**

• Indian Penal Code, 1860 - Section 120B, 420, 468, 467, 471

Prevention Of Corruption Act, 1988 - Section 13(2), 13(1)(D)

• Code Of Criminal Procedure, 1973 - Section 438(2)

Hon'ble Judges: Gurvinder Singh Gill, J

Bench: Single Bench

Advocate: R.S.Rai, Rubina Vermani, Sumeet Goel

Final Decision: Allowed

# **Judgement**

### Gurvinder Singh Gill, J

1. The petitioners have approached this Court seeking grant of anticipatory bail in respect of a case registered vide FIR No.RCBD1/2020/E/0004,

dated 10.9.2020, Police Station CBI Bank Security and Fraud Cell, CBI, Headquarter, New Delhi, under Sections 420, 468, 467, 471, 120-B IPC read

with Section 13(2) & 13(1)(D) of Prevention of Corruption Act.

2. At the time of issuance of interim directions the following order was passed on 18.12.2020:

"The allegations in nutshell are that the petitioners are Promoters and Directors of M/s Supreme Tex Mart Ltd., which had raised a loan from

Consortium Banks and that the outstanding loan was Rs.435 crores approximately. It is alleged that the accused had diverted the credit facilities

through Shell companies.

The learned counsel for the petitioners has submitted that although the company i.e. M/s Supreme Tex Mart Ltd. Had been doing well in the initial

years i.e. during the years 1996-2014 and had repaid a loan of about Rs.136.4 crores apart from paying an interest of Rs.332 crores, but it was on

account of certain losses suffered during the year 2014-15 due to slump in the market, the account was declared as NPA by the Consortium Banks.

It has been submitted that subsequently Joint Lender Forum (JLF) of Consortium Banks monitored the transactions of the company. Insolvency

proceedings were initiated by Allahabad Bank, which was one of the associate Bank of the Consortium Banks, in the year 2017 and Interim Resolution

Professional (IRP) came to be appointed on 11.10.2017. It hasfurther been submitted that even after appointment of IRP in the year 2017 as well as

appointment of Liquidator on 08.08.2018, the company has consistently been running in losses and in fact even after appointment of Liquidator, the

company had incurred losses to the tune of Rs.176 crores, which would substantiate the case of the petitioners that the losses were occurring on

account of various reasons including slump in the market, but not on account of bungling by the petitioners.

The learned State counsel has informed that the matter in fact is still under investigation and although at one stage petitioners had joined investigation,

but they did not fully cooperate with the same.

Having regard to the nature of offence alleged which mainly pertains to the monetary losses stated to have occurred during running of operations of

the company and while bearing in mind that the case is mainly based on documentary evidence and investigation is still incomplete, the petitioners are

ordered to be released on interim bail subject to their furnishing adequate bail bonds and surety bonds, which shall be somewhere to the tune of Rs.1

crore each, to the satisfaction of Arresting/Investigating Officer. The petitioners are directed to join the investigation as and when called upon to do so

and cooperate with the Arresting/Investigating Officer and shall abide by the conditions as provided under Section 438(2) Cr.P.C.

At this stage, learned standing counsel representing CBI submits that he has sent soft copy of the reply on the WhatsApp group. The respondent to

place hard copy of the reply on record on or before the next date of hearing.

Since the State counsel has expressed apprehension that the petitioners may flee from justice, the petitioners are directed to submit their Passports to

the Investigating Officer and are further directed to fully cooperate with the investigation.

List on 03.02.2021.â€

3. Learned counsel representing CBI has submitted that although the petitioners, pursuant to interim directions have joined investigation but there is

apprehension that in case the petitioners are granted bail they may flee from justice or may tamper with the evidence. Learned counsel has however,

informed that pursuant to interim directions, the petitioners have submitted their Passports. It has further been submitted that since huge amount is

involved in the instant case, no case for grant of anticipatory bail is made out.

4. Upon a query made by this Court, learned counsel representing CBI has informed that the investigation is still incomplete and inconclusive and is

likely to take time.

5. I have heard the learned counsel representing the petitioners and also the learned counsel representing CBI. No doubt it is a case where colossal

amount is involved, but it is yet to be determined whether the amount in question has been siphoned off by the petitioners or as to whether it is on

account of genuine losses suffered by the petitioners that the same could not be repaid. In any case since the petitioners are stated to have joined

investigation and have also surrendered their Passport and it is not the case of CBI that the petitioners during the course of interim bail have not

cooperated or have misused the concession of interim bail, the custodial interrogation of the petitioners is not warranted. The petition, as such, is

accepted and the interim directions issued by this Court vide order dated 18.12.2020 are hereby made absolute subject to the condition that the

petitioners shall join investigation as and when called upon to do so and cooperate with the Investigating Officer and shall also abide by the conditions

as provided under Section 438 (2) Cr.P.C.

6. It is clarified that the petitioners shall not leave the country and shall continue cooperating with the investigation and shall be available as and when
directed by the Investigating Officer.